

(2019) 12 PAT CK 0094

In the Patna High Court

Case No : Miscellaneous Jurisdiction Case No. 4589 Of 2018 In Civil Writ
Jurisdiction Case No. 12123 Of 2016

Raman Kumar And Ors

APPELLANT

Vs

Union Of India Through And Ors

RESPONDENT

Date of Decision : 09-12-2019

Acts Referred:

Citation : (2019) 12 PAT CK 0094

Hon'ble Judges : Sanjay Karol, CJ;Anil Kumar Upadhyay, J

Bench : Division Bench

Advocate : Prashant Sinha, Vipin Kumar Singh, S.D Sanjay Addl, Kumar Priya Ranjan

Final Decision : Disposed Of

Judgement

The present application has been preferred for initiation of proceedings of contempt against the contemnors/opposite parties and also for punishment provided under the provisions of Contempt of Courts Act as the opposite parties are said to have been intentionally, wilfully and deliberately disobeyed the judgment/order dated 28.02.2017 passed in C.W.J.C. No. 12123 of 2016, titled as The Union of India & Ors. Vs. Raman Kumar & Ors. and C.W.J.C. No. 12536 of 2016, titled as The Union of India & Ors. Vs. Arun Kumar 'Manoj' by a learned Division Bench of this Court.

An order dated 15th of March, 2016 stands passed by the Dy. Commissioner of Income-tax (Hqrs.) Admin., which is annexed along with the affidavit dated 06.12.2019, handed over to the counsel for the petitioners during the course of the proceedings.

As such, we find the directions contained in the judgment dated 28.02.2017 passed in C.W.J.C. No. 12123 of 2016, titled as The Union of India & Ors. Vs. Raman Kumar & Ors. and C.W.J.C. No. 12536 of 2016, titled as The Union of India & Ors. Vs. Arun Kumar 'Manoj' to have been fully complied with.

The petition stands disposed of reserving liberty to the petitioners to assail the order in accordance with law, if need so arises.